

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL PRINCIPAL BENCH

(IB)-586(ND)/2018

IN THE MATTER OF:

M/s. Raheem Industries

.... Petitioner/Applicant

Vs.

M/s. Amira Pure Foods Pvt. Ltd.

.... Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.09.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. V. K. SUBBURAJ

Hon'ble Member (T)

PRESENTS:

For the Petitioner(s) : Mr. Ashok Juneja & Ms. Renu Tyagi, Advs.

For the Respondent : -

ORDER

Mr. Juneja, Ld. Counsel for the petitioner states that a similar matter against the same corporate debtor U/s. 7 of IBC is posted for hearing before the Principal Bench on 14.09.2018. Let this petition be also list with (IB)-502(PB)/2018 namely ICICI Bank Ltd. Vs. M/s. Amira Pure Foods Pvt. Ltd. before the Principal Bench.

For further consideration on 14.09.2018.

-sd-

(M.M.KUMAR)
PRESIDENT

-sd-

(V. K. SUBBURAJ)
MEMBER(TECHNICAL)